

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2769  
ANSWERED ON:30.03.2012  
VIOLATION OF RIGHTS BY ARMED FORCES SCHOOLS  
Gowda Shri D.B. Chandre

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether several complaints have been received by the National Commission for Protection of Child Rights (NCPCR) regarding violation of Right to Education Act, 2009 by the Armed forces schools;
- (b) if so , the details of such complaints received by NCPCR during the period since the Act has been in force; and
- (c) the action taken/being taken on the recommendations of the NCPCR?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): The National Commission for Protection of Child Rights (NCPCR) received four complaints regarding violation of Right to Education (RTE) Act, 2009 by the Armed forces schools since the implementation of RTE Act i.e. from 01.04.2010 till date.
- (b) &(c): The details of complaints and action taken/being taken on the recommendations of the NCPCR are at Annex.